

SBI भारतीय स्टेट बँक

भायल्ल मत्ता वसुली शाखा, मुंबई (05168): सहावा मजला, "द इन्टरनॅशनल", 16, महर्षि कॅव रेड, चर्चगेट, मुंबई-400020। शाखेचा फोन क्र.: 020-22053163/ 22053164/ 22053165 शाखेचा ई-मेल आयडी: sbi.05168@sbi.co.in

ई-लिलावाद्वार अचल मालमत्ताच्या विक्रीचा सूचना

सिक्ब्युराटी इंस्ट्रेट (एम्फोसमेट) रुल्लस, 2002 मधील नियम 8(6) च्या तरतुदावर वाचण्यात येणाऱ्या सिक्ब्युराटयझेशन ऑफ फायनान्शियल असेट्स अँड एनफोर्समेंट ऑफ सिक्ब्युरिटी इंस्ट्रेट अँक्ट, 2002 अंतर्गत अचल मत्ताच्या विक्रीसाठी ई-लिलाव विक्री सूचना

याद्वारे कर्जदार व जामीनदार आणि सर्व सामान्य जनतेस हे सूचित करण्यात येते की खाली नमुद मालमत्ता सुशुधित धनकोडे तारण/भायसअ असून, त्यांचा तावा सुशुधित धनको. स्टेट बँक ऑफ इंडियाच्या प्राधिकृत अधिकाऱ्यांनी घेतला असून, स्टेट बँक ऑफ इंडिया (सुशुधित धनको) यांना खाली नमुद सरर कर्जदार आणि जामीनदारांकडून घेणे असलेल्या रकमेच्या वसुलीसाठी तिची 'जसे आहे जेथे आहे', 'जसे आहे जे आहे' आणि 'तेथे जे काही आहे' या तत्वावर सदर रकमेच्या वसुलीसाठी दिनांक 04.08.2023 (शुक्रवार) रोजी सकाळी 11.00 वाजेपासून दुपारी 4.00 वाजेपर्यंत करण्यात येईल.

अ. क्र.	कर्जदार/ संचालक/ जामीनदार	वसुलीसाठी एकूण धक्कावकी	अचल मालमत्ताचे वर्णन	आरक्षित किंमत (रु.)	वयाणा रकम (रु.)	मालमत्ताच्या पाहणीचा दिनांक आणि वेळ
1.	मे. प्रमूख कार रावडस लि. (कर्जदार), श्री. बिपिन बालाभाई भावसार (जामीनदार), श्रीमती दीपिका बिपिन भावसार (जामीनदार)	30.11.2018 रोजी रु. 11,54,70,016.95 (रु. अकरा कोटी चौघा लक्ष सत्तर हजार सोळा आणि पंधरावण पैसे फक्त)	मालमत्ता आयडी: SBIN200012529809 प्लॉट क्र. 21 वरील बंगला, स.क्र. 31/1+2+3+4, सर पोतदार गल्ली, शाखत पार्क, भोसले मॅनशन समोर, गाव नांगणाव, लोणावळ, ता. मावळ, जिल्हा पुणे, 410 401 बंगलाच्या जमिनीचे क्षेत्रफळ 5800 चौ.फू., चटई बांधकाम 4328 चौ.फू., श्री. बिपिन बी. भावसार आणि श्रीमती दीपिका बिपिन भावसार यांच्या नावे असलेली. ताबा प्रकार- प्रत्यक्ष	2,18,00,000/- (रुपये दोन कोटी अठरा लक्ष फक्त)	21,80,000/- (रुपये एकवीस लक्ष ऐंशी हजार फक्त)	21.07.2023 रोजी सका. 11.00 ते दु. 01.00 पर्यंत

इच्छुक बोलादारांनी ई-लिलाव वेबसाईट वर नोंदणी केल्याची खात्री करावी व <https://ibapi.in> आणि <https://mstccommerce.com/auctionhome/ibapi/index.jsp> येथील मार्गदर्शक तत्वांनुसार सेवा पुर्वदादयाने पास केलेल्या व्हस्त्युअल वॉलेटमध्ये वयाणा रकम जमा करावी. ज्या इच्छुक बोलीदारांना लॉगइन आयडी व पासवर्ड तयार करण्यासाठी, माहिती आपणोड करण्यासाठी, बोली दर्तावेत जमा करण्यासाठी, प्रशिक्षण/प्राथ्यक्षि, ऑनलाइन इंटर-सी बोलीच्या नियम व अटी इत्यादी, कोणतेही कारण न देता बँकने कोणताही प्रस्ताव स्वीकारण्याचा किंवा नाकारण्याचा अधिकार राखून ठेवला आहे. चोक्शीसाठी: श्री. संतोष चव्हाण, प्राधिकृत अधिकारी, मोबाइल क्र. 8879333234, कु. के. एस. पारखीये, शहर प्रकरण अधिकारी, मोबा. क्र. 9819164909

दिनांक : 19.07.2023

ठिकाण : मुंबई

(स्वा/-) प्राधिकृत अधिकारी, स्टेट बँक ऑफ इंडिया

पूनावाला हाऊसिंग फायनान्स लि.

(पूर्वीची मॅग्मा हाऊसिंग फायनान्स लि.)

नोंदणीकृत कार्यालय: 602, सहावा मजला, झिरो वन आयटी पार्क, स.क्र. 79/1,घोरपडी, मुंडवा रेड, पुणे 411036.

मागणी सूचना

सर्फेसी अधिनियम, 2002 मधील अनुच्छेद 13(2) अंतर्गत

आपण, म्हणजे खाली नमुद कर्जदार / सह-कर्जदार / जामीनदारांनी पूनावाला हाऊसिंग फायनान्स लिमिटेड मॅग्मा हाऊसिंग फायनान्स लि. "एमएचएफएल" आणि आता पूनावाला हाऊसिंग फायनान्स लिमिटेड "पीएचएफएल" कडून आपल्या अचल मालमत्ता तारण देवून मालमतेवरील कर्ज / गृह कर्ज घेतलेले आहे. आपण भरण्यामध्ये कसूर केलेली आहे आणि म्हणून आपले कर्ज अनुदावळ मता म्हणून वर्ग करण्यात आले आहे. शेवटच्या जात पत्त्यावर धक्कावकीच्या वसुलीसाठी सिक्ब्युरिटायझेशन अँड रिक्न्ट्रक्शन ऑफ फायनॅंशियल असेट्स अँड एनफोर्समेंट ऑफ सिक्ब्युरिटी इंस्ट्रेट अँक्ट, 2002 मधील अनुच्छेद 13(2) अंतर्गत मागणी सूचना पाठविण्यात आली होती, परंतु ती तशीच पत आलेली आहे. त्यामुळे सिक्ब्युरिटी इंस्ट्रेट (एनफोर्समेंट) रुल्लस, 2002 मधील नियम 3(1) सह वाचण्यात येणाऱ्या सदर अधिनियमातील अनुच्छेद 13(2) अंतर्गत पाठविण्यात आलेल्या सूचेतील मजकूर आपल्याला बजावण्यात येणारे पर्यायी सेवा म्हणून येथे प्रक्षिप्त करण्यात येत आहे.

कर्जदार, सह-कर्जदार, जामीनदार, अनामती, धक्कावकी, अनुच्छेद 13(2) अंतर्गत पाठविण्यात आलेली मागणी सूचना आणि त्याच्या मालमत्ता करण्यात आलेली रकम इ. तपशील खालीलप्रमाणे आहे

अ. क्र.	कर्जदार, सह-कर्जदार, जामीनदाराचे नाव आणि कर्जाची रकम	अनामत मत्तेचे तपशील	मागणी सूचना दिनांक	धक्कावकी रकम रु.
1	गजानन नागेश पाचुडे, अनिता गजानन पाचुडे कर्जाची रकम: रु. 2128500/- कर्ज क्र.: HF/0124/H/19/100065	भाग क्र. 06, क्षेत्रफळ सुमारे 08-02-7881 आर म्हणजे 278.81 चौ.मी., स.क्र. 4/4ए, सोबत तेथील बांधकाम, हरिपूर गाव, तालुका मिरज, जिह्ला सांगली आणि प्लॉटच्या चतुर्सीमा: पूर्वेस- रस्ता, पश्चिमेस- घाटी यांची मालमत्ता, उत्तरेस- बावर यांची मालमत्ता, दक्षिणेस- मंडलिक यांची मालमत्ता.	10/07/2023	रु. 2251575.82 (रुपये बावीस लाख एकाव्वठ हजार पाचवे पंचाशत आणि ऐंशीपैसी पैसे फक्त) अधिक भरण्याच्या दिनांकापर्यंतचे 16% दराने पुढील व्याज.
2	चौगुले सुभाष गणपती, चौगुले विद्या सुभाष कर्जाची रकम: रु. 870000/- कर्ज क्र.: HL/0124/H/19/100036	ग्रामपंचायत मिळकत क्र. 187 (जुना ग्रामपंचायत क्र. 169 व 176), क्षेत्रफळ सुमारे 1188-00 चौ/फू., सोबत तेथील सुमारे 540-00 चौ.फू. चे आरसीसी बांधकाम, धामोद, ता. राधानगरी, जि. कोल्हापूर. चतुर्सीमा: पूर्वेस- रस्ता, पश्चिमेस- रस्ता, दक्षिणेस- श्री श्रीपती चौगुले यांची मालमत्ता, उत्तरेस- श्री राजाराम गेवड यांची मालमत्ता.	10/07/2023	रु. 916776.80 (रुपये नऊ लक्ष सोळा हजार सातवे शहातर आणि ऐंशी पैसे फक्त) आणि भरण्याच्या दिनांकापर्यंतचे 17% दराने व्याज.

याद्वारे कर्जदार आणि सह-कर्जदार / जामीनदारांना आवाहन करण्यात येते की त्यांनी सदर सूचनेच्या दिनांकापासून 60 दिवसांचे आत वर नमुद पुढील व्याजासह वर नमुद मागणी केलेल्या रकमेचा भरणा करावा, अन्यथा निम्नव्याखरीकारना नहिलाजाने वर नमुद अनामतीवर सदर अधिनियमांतर्गत कारवाई करावी लागेल. कृपया लक्षात घ्यावी की सदर अधिनियमातील अनुच्छेद 13(13) नुसार यादरम्यान आपणांस आमच्या सहमतीविना विक्री, भाडेपट्टी किंवा इतर कोणत्याही मागाने वर नमुद अनामतीचे हजेरांतरण करण्यास मजबाब करण्यात येत आहे.

दिनांक: पुणे	
दिनांक : 19.07.2023	

SBI

भारतीय स्टेट बँक, स्ट्रेड असेंट रिकव्हरी शाखा, (सार्व) पुणे, वर्धमान बिल्डींग, २रा मजला, ३२५/ए/३, महात्मा फुले पेठ, सेवन लव्हज चौक, शंकरसेन रोड, पुणे- ४२. फोन : ०२०-२६४४६०४३ /६०४४. मेल : sbi.10151@sbi.co.in. अधिकृत अधिकारी: रिचा निमोणकर, मेल : richa.nagare@sbi.co.in, मोबा. नं. ९००४६९९३७८

सिक्ब्युरिटायझेशन अँड रिक्न्ट्रक्शन ऑफ फायनान्शीयल असेट्स अँड एन्फोर्समेंट ऑफ सिक्ब्युरिटी इंस्ट्रेट अँक्ट २००२ अन्वये बँकेस तारण दिलेल्या घल/अचल मालमतेची विक्री			
खाली सही करणार अधिकारी भारतीय स्टेट बँक यांनी सरफेसी कायदा २००२ च्या कलम १३(४)अन्वये खाली दर्शविलेल्या मालमत्तेचा ताबा घेतला आहे. तामा जन्तेस सूचित करण्यात येत आहे की खाली दर्शविलेल्या तारण मालमत्ता ई-लिलाव (सरफेसी कायदा २००२ अंतर्गत) पद्धतीने बँकेची येणी वसूल करण्याकरिता 'जसे आहे तसे आणि जे काही आहे ते व तिथे जे जे काही असले ते' या तत्वावर ई-लिलाव (ई ऑक्शन) करण्याचे ठरविले आहे.			
३) कर्जदारांची नावे	जामिनदाराचे नाव	येणे रकम	७) कर्जदारांची नावे
श्री. राजेश भावण दुबळे आणि श्रीमती सुनिता भावणा दुबळे	----	दि. १२.०१.२०२२ रोजी रु. ३१,२६,६३२/- (रु. एकतीस लाख सव्वीस हजार सहाशे वतीस फक्त) अधिक पुढील व्याज, प्रासंगिक खर्च व शुल्क इत्यादी.	मेसरस आरना ट्रेडिंग
मालमत्ता धारकांची नावे : श्री. राजेश भावण दुबळे आणि श्रीमती सुनिता भावण दुबळे			श्री. आदित्य दिनेश छावरा, कोटी बावीस लाख व्यावण हजार सहाशे व्याहतर आणि पैसे सत्तर फक्त) अधिक श्रीमती दिप्ती दिनेश छावरा, करारातील दरानुसार होणारे पुढील व्याज, झालेले व होणारे खर्च, शुल्क इ.
मालमत्तेचा तपशिल	राखीव किंमत	बयाणा रकम (इएमडी)	बोली वाढ रकम
सिंपरी विंचवड म्युनिसिपाल कॉर्पोरेशनच्या हद्दीतील राहणी ग्राव, ता. हवेली, जि. पुणे येथील सव्हे नं. ७०/१ (पै), सिटीएस नं. ४०५७ (पै), ४०५८ (पै) वरील "काका होम्स" नावाने ओळखल्या जाणाऱ्या प्रोजेक्टमधील सी विंग मधील आठव्या मजल्यावरील फ्लॅट नं. ८०२. कार्पेट क्षेत्र ३६.८६ चौ. मी. + लग्नाची बाळकनी २.७४ चौ. मी. + ड्राय बाल्कनी क्षेत्र ३.१ चौ. मी. + टेरेस क्षेत्र ६.६४ चौ. मी. आणि कार पार्किंग नं. एल-२८. (प्रत्यक्ष ताबा) (Property ID : SBIN10151007)	रु. ३३.९७ लाख	रु. ३.४० लाख	रु. ०.२५ लाख
३) कर्जदारांची नावे	जामिनदाराचे नाव	येणे रकम	
सौ. विद्या रविराज भोसले आणि श्री. रविराज प्रदीप भोसले	----	दि. १३.१०.२०२१ रोजी रु. ४६,४१,३०५/- (रु. सहेद्याळीस लाख एकेचावशी हजार तीनशे पाच फक्त) अधिक पुढील व्याज, प्रासंगिक खर्च व शुल्क इत्यादी.	
मालमत्ता धारकांची नावे : सौ. विद्या रविराज भोसले आणि श्री. रविराज प्रदीप भोसले			
मालमत्तेचा तपशिल	राखीव किंमत	बयाणा रकम (इएमडी)	बोली वाढ रकम
आर. एस. नं. ७११/२, "हुमन सिनेजर अपार्टमेंट", तिसरा मजला, फ्लॅट नं. ३०१, क्षेत्र १२५१ चौ. फूट म्हणजेच ११६.२४ चौ. मी. सुपर बिल्ट अप. "बी" बॉर्ड, संभाजी नगर, कोल्हापूर. (प्रत्यक्ष ताबा)	रु. ४७.२९ लाख	रु. ४.७३ लाख	रु. ०.२५ लाख

३) कर्जदारांची नावे	जामिनदाराचे नाव	येणे रकम	७) कर्जदारांची नावे
श्री. अशितोष राजेश गायकवाड	----	दि. २०.०८.२०२१ रोजी रु. ६५.८८,७७७/- (रु. पासठ लाख अठ्ठचाऐंशी हजार सातशे सत्त्चाहत्तर फक्त) अधिक पुढील व्याज, प्रासंगिक खर्च व शुल्क इत्यादी.	श्री. दिनेश विमणलाल छावरा, श्रीमती दिप्ती दिनेश छावरा
मालमत्ता धारकांची नावे : श्री. अशितोष राजेश गायकवाड			मालमत्ता धारकांची नावे : श्री. दिनेश विमणलाल छावरा, श्रीमती दिप्ती दिनेश छावरा
मालमत्तेचा तपशिल	राखीव किंमत	बयाणा रकम (इएमडी)	बोली वाढ रकम
आर. एस. नं. ७११/२, "हुमन सिनेजर अपार्टमेंट", तिसरा मजला, फ्लॅट नं. ३०१, क्षेत्र १२५१ चौ. फूट म्हणजेच ११६.२४ चौ. मी. सुपर बिल्ट अप. "बी" बॉर्ड, संभाजी नगर, कोल्हापूर. (प्रत्यक्ष ताबा)	रु. ४७.२९ लाख	रु. ४.७३ लाख	रु. ०.२५ लाख
३) कर्जदारांची नावे	जामिनदाराचे नाव	येणे रकम	
श्री. अशितोष राजेश गायकवाड	----	दि. २०.०८.२०२१ रोजी रु. ६५.८८,७७७/- (रु. पासठ लाख अठ्ठचाऐंशी हजार सातशे सत्त्चाहत्तर फक्त) अधिक पुढील व्याज, प्रासंगिक खर्च व शुल्क इत्यादी.	
मालमत्ता धारकांची नावे : श्री. अशितोष राजेश गायकवाड			
मालमत्तेचा तपशिल	राखीव किंमत	बयाणा रकम (इएमडी)	बोली वाढ रकम
क्षेत्र क्र. १: फ्लॅट नं. ३०६, तिसरा मजला, ए विंग, "चित्तामणी रेसिडन्सी", मेल ४१६ चौ. फूट कार्पेट म्हणजेच ३८.६६ चौ. मी. + टेरेस १०५ चौ. फूट कार्पेट म्हणजेच १.७५ चौ. मी. गट नं. १६ बी, मोजे किरकटवाडी, ता. हवेली, जि. पुणे. (प्रत्यक्ष ताबा)	रु. २९.५९ लाख	रु. २.९६ लाख	रु. ०.२५ लाख
मालमत्ता क्र. २: फ्लॅट नं. ३०७, तिसरा मजला, ए विंग, "चित्तामणी रेसिडन्सी", क्षेत्र ४१६ चौ. फूट कार्पेट म्हणजेच ३८.६६ चौ. मी. + टेरेस १३ चौ. फूट कार्पेट म्हणजेच ४.९२ चौ. मी. गट नं. १६ बी, मोजे किरकटवाडी, ता. हवेली, जि. पुणे. (प्रत्यक्ष ताबा)	रु. २६.६४ लाख	रु. २.६७ लाख	रु. ०.२५ लाख

४) कर्जदारांची नावे	जामिनदाराचे नाव	येणे रकम	७) कर्जदारांची नावे
श्री. शिवकुमार भरत अंनळकोषे	----	दि. १२.०१.२०२२ रोजी रु. २१,८०,५५६.०२ (रु. एकवीस लाख ऐंशी हजार पाचशे छप्पस पैसे दोन फक्त) अधिक पुढील व्याज, प्रासंगिक खर्च व शुल्क इत्यादी.	श्री. दिनेश विमणलाल छावरा, श्रीमती दिप्ती दिनेश छावरा
मालमत्ता धारकांची नावे : श्री. शिवकुमार भरत अंनळकोषे			मालमत्ता धारकांची नावे : श्री. दिनेश विमणलाल छावरा, श्रीमती दिप्ती दिनेश छावरा
मालमत्तेचा तपशिल	राखीव किंमत	बयाणा रकम (इएमडी)	बोली वाढ रकम
सिटीएस. नं. २९२६/बी मधील रहिवासी मालमत्ता - बांधकाम क्षेत्र- १००.५४ चौ. मी. (बिल्ट अप). एकूण प्लॉटचे क्षेत्र १४८.५३ चौ. मी. मगदूम गल्ली, तालुका मिरज, जिह्ला सांगली - ४१४४१०. (प्रत्यक्ष ताबा)	रु. ३५.१९ लाख	रु. ३.६० लाख	रु. ०.२५ लाख
५) कर्जदारांची नावे	जामिनदाराचे नाव	येणे रकम	
सौ. अनिता भीमराव होंगळे आणि श्री. भीमराव बंडोपंत होंगळे	----	दि. २१.०३.२०२३ रोजी रु. ३,४०,७८,६०२/- (रु. तीन कोटी चाळीस लाख अठ्ठचाहत्तर हजार सहाशे दोन फक्त) अधिक पुढील व्याज, प्रासंगिक खर्च व शुल्क इ.	
मालमत्ता धारकांची नावे : सौ. अनिता भीमराव होंगळे आणि श्री. भीमराव बंडोपंत होंगळे			
मालमत्तेचा तपशिल	राखीव किंमत	बयाणा रकम (इएमडी)	बोली वाढ रकम
कसाबा करवीर, तालुका करवीर, जिह्ला कोल्हापूर- ४१६००८ येथील ई बॉर्ड मधील आर. एस. नं. ३८३, हिस्सा नं. ६ आणि आर. एस. नं. ३८३, हिस्सा नं. ३१ + ४९ मधील अपर्चु टॉवर नावाच्या इमारतीमधील ई' टाईप ब्लॉक मधील पाचव्या आणि सहाव्या मजल्यावरील फ्लॅट हाऊस नं. ६/१. क्षेत्र २२३.५१ चौ. मी. (२४०४.९७ चौ. मी.) (प्रतिकात्मक ताबा)	रु. ४१३.२७ लाख	रु. ४१.३३ लाख	रु. ०.१० लाख

६) कर्जदारांची नावे	जामिनदाराचे नाव	येणे रकम	७) कर्जदारांची नावे
मेसरस श्री विष्णु विल्डर्स श्री. महेश भगवानराव नलावडे आणि सौ. मंदाकिनी महेश नलावडे	दि. १०.०५.२०२१ रोजी येणे असलेली रकम रु. ९,८५,१५,११०.८५ (रुपये नऊ कोटी पंधराशे आठशे सातशे पंधरा हजार एकशे दहा आणि पैसे पंधराशे फक्त) अधिक पुढील व्याज, प्रासंगिक खर्च व शुल्क इ.	रु. ९,८५,१५,११०.८५	
विकास हक्क कुलमुख्तयार सर्फे : मेसरस श्री विष्णु विल्डर्स भागीदार श्री. महेश भगवानराव नलावडे			
मालमत्तेचा तपशिल	राखीव किंमत	बयाणा रकम (इएमडी)	बोली वाढ रकम
सिंपरी विंचवड महानगरपालिका हद्दीमधील दुडुगमाव येथील स. नं. १०३(हिस्सा) या एकूण ६ हे.४२ आर या भोपीसकी २८४३.९८ चौ. मी. क्षेत्र. बारी मुन्नु,सीमा पुढील प्रमाण : उत्तरेस : मोशी आंबोली रस्ता आणि श्री. तुंगडेचे यांची जमिनी, दक्षिणेस : राजमाता जिजाऊ कॉलेजची प्लॅट, पूर्वेस : गट क्र.१०३ जी उर्वरित जागा आणि श्री. राणदिने यांची जमिनी आणि पश्चिमेस : गट क्र.१०३ जी उर्वरित जागा आणि श्री. राणदिने यांची जमिनी (प्रत्यक्ष ताबा). epaper.1.Toksatta.com	रु. ४१३.२७ लाख	रु. ४१.३३ लाख	रु. ०.१० लाख

बँक ऑफ महाराष्ट्र Bank of Maharashtra	पुणे पश्चिम अंचल कार्यालय : "जनमंगल", जुना मुंबई-पुणे हायवे, बँक ऑफ महाराष्ट्र, पिंपरी शाखेच्या वर, पिंपरी, पुणे-४११०१८. फोन : ०२०-२७३३५३३६
---	---

बँक ऑफ महाराष्ट्रासाठी भाडेत्तवावर जाणा पाहिजे

बँक ऑफ महाराष्ट्रा खालील शाखांसाठी भाडेत्तवावर (विद्यमान शाखेचे स्थलांतर / पर्यायी जागेसाठी / नवीन शाखा उघडणे / एटीएम बसविणे) शक्यतो तळमजल्यावर दर्शनी मागात आणि पाकिण्यासाठी पुरेशी जागा असलेल्या परिसरांची आवश्यकता आहे. संबंधित तपशील पुढीलप्रमाणे :

अ.क्र.	शाखेचे नांव	चटई क्षेत्रफळ
१.	घोडगांवा शाखा	१४०० चौ. फूट

प्रस्तावित जागा मान्यताप्राप्त इमारतीमध्ये आणि सरकारी नियमानुसार व्यावसायिक वापरासाठी परवानगी असलेली असावी. गरज असल्यास मालकाने संबंधित खात्याकडून व्यावसायिक वापरासाठी एनओसी घ्यावी. स्पष्ट मालकी हक्क असलेल्या इच्छुक जागा मालकांनी विहित नमुन्यामध्ये दोन पाकिट पद्धतीने, म्हणजेच १) तांत्रिक प्रस्ताव व २) व्यापारी प्रस्ताव असे दोन स्वतंत्र प्रस्ताव मोहोवखंद फाटकातमधून क्षेत्रिय कार्यालयाच्या वरील पत्त्यावर दि. ०५/०८/२०२३ रोजी दु. २.३० वाजेपर्यंत पाठवावेत. प्रस्तावाचा विहित नमुना बँकेची वेबसाईट www.bankofmaharashtra.in येथून डाऊनलोड करता येईल. वर नमुद केलेल्या पत्त्यावरून प्राप्त करावा येईल.

अपूर्ण तपशील/माहितीसह तसेच अंतिम तारीख व वेळेनंतर आलेले प्रस्ताव नाकारले जातील. कोणतेही कारण न देता बँकने कोणताही प्रस्ताव स्वीकारण्याचा किंवा नाकारण्याचा अधिकार राखून ठेवला आहे. जागा मालकांमार्फतीरूक आलेले प्रस्ताव विचारण घेतले जाणार नाहीत तसेच दलालांकडून आलेले प्रस्तावही विचारत घेतले जाणार नाहीत.

दिनांक : २०/०४/२०२३	अधिकृत अधिकारी, पुणे पश्चिम अंचल
------------------------------------	----------------------------------

पारिश्रुट - 1
प्रप्र अ
जाहीर घोषणा
(भारतीय नादरी व दिवाळखोरी मंडळ (स्वैच्छिकनगरकर प्रक्रिया) नियम, 2017 मधील नियम 14)

'फिल्ट्रॉनिक्स कोर्पोरेशन प्रायव्हेट लिमिटेड'च्या घेणेकऱ्यांनी लक्ष द्यावे

संबंधित तपशील	फिल्ट्रॉनिक्स कोर्पोरेशन प्रायव्हेट लिमिटेड
1. कॉर्पोरेट दयेकऱ्याचे नाव	16 सप्टेंबर, 1999
2. कॉर्पोरेट दयेकऱ्याच्या त्थापनाचे दिनांक	कॉर्पोरेट बाबी मंत्रालय कंपनी निबंधक, पुणे
3. ज्यवचे अंतर्गत कॉर्पोरेट व्यक्तीत्थापित नोंदणीकृत आहे त्या प्राधिकरणाचे नाव	U29197PN1999PTC013987
4. कॉर्पोरेट व्यक्तीचा कॉर्पोरेट ओळख क्र.	मर्यादित दायित्व ओळख क्र.
5. कॉर्पोरेट व्यक्तीचा नोंदणीकृत व मुख्य कार्यालयाचा पत्ता	427, सहि हाऊसिंग सोसायटी, रोड क्र. ४, औध एस ए पुणे-411007, महाराष्ट्र, भारत
6. कॉर्पोरेट व्यक्तीचा संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	20 जून, 2023
7. अंतिम निराकरण व्यावसायिक म्हणून काम पाहण्याचा दिवाळखोरी व्यावसायिकाचे नाव, पत्ता, ईमेल अँड्रेस, टेलिफोन क्रमांक व नोंदणी क्रमांक	अतुल मेहता, नोंद. क्र.: IBBI/PA-002/PN01062/ 2020-2021/13458 पत्ता: 201-206, शिव मूर्ती, दुसरा मजला, 49ए, डॉ. अर्जी मेहंते रोड, कॉर्पोरेशन बँकेच्या वर, चर्चगेट, मुंबई-400018. टेली.: +91 (22) 6611 9696. बेट विस्तार: 603. मोबाईल: +91 9820223978 ई-मेल: atul@mehta-mehta.com
8. दावे सादर करण्याचा शेवटचा दिनांक	20 जुलै, 2023

याद्वारे सूचित करण्यात येते की फिल्ट्रॉनिक्स कोर्पोरेशन प्रायव्हेट लिमिटेड यांनी ('कॉर्पोरेट व्यक्ती') 20 जून, 2023 रोजी स्वैच्छिक अवसानन प्रक्रिया सुरु केलेली आहे. याद्वारे फिल्ट्रॉनिक्स कोर्पोरेशन प्रायव्हेट लिमिटेड या घेणेकऱ्यांना आवाहन करण्यात येते की त्यांनी दि.20 जुलै, 2023 पर्यंत पुढीलप्रमाणे आपले दावे प्रवेशिका क्र. 7 वर नमुद पत्त्यावर निराकरण व्यावसायिकाकडे सादर करावेत. वित्तीय घेणेकऱ्यांनी पुराव्यांसह आपले दावे केवळ इलेक्ट्रॉनिक पद्धतीने सादर करावेत. इतर सर्व घेणेकऱ्यांनी पुराव्यांसह आपले दावे टपालाने किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावेत. खोटे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड आकारण्यात येईल.

दिनांक: 19 जुलै 2023	अतुल मेहता, अवसलकार
स्थान: मुंबई	नोंद. क्र.: IBBI/PA-002/PN01062/2020-2021/13458

(ई-लिलाव विक्री नोटीस)

दिलेल्या घल/अचल मालमतेची विक्री मात्रा येत आहे की खाली दर्शिलेल्या तारण मालमता ई-लिलाव (सरपेसी कायदा २००२			
येणे रक्कम			
वरा, दि. ०२.०४.२०१९ रोजी येणे असलेली रक्कम रु. २,२२,९२,६७३.७० (रुपये दोन कोटी बावीस लाख व्याणव हजार सहाशे व्याहतर आणि पैसे सत्तर फक्त) अधिक करारातील दरानुसार होणारे पुढील व्याज, झालेले व होणारे खर्च, शुल्क इ.			
छावरा, श्रीमती दिप्ती दिनेश छावरा			
	राखीव किंमत रु. ७३.०० लाख	बयाणा रक्कम (इएमपी) रु. ७.३० लाख	बोली वाड रक्कम रु. ०.२५ लाख
४/१९ मधील कृपा अपार्टमेंट गेल फ्लॅट नं. २, कार्पेट क्षेत्र (मावा)			
३३ बेड : सकाळी ११.०० ते दु. ४.०० वा. प्रत्येकी १० मिनिटांच्या अमर्यादित वाडीव बेडेसह			
२०२३ रोजी सावं. ५.०० पूर्वी			
मालमत्ता पाहणीची गरीख व बेड : दि. ०८.०८.२०२३ रोजी सकाळी ११.३० ते दु. १.३० वा.			
८, गणेश राणे - ७५०६२५९८३३, गणेश जोशी - ९९७०००६०४८ जी जाणार नाही.			

● RELIANCE ARC, 2 OTHERS IN FRAY TOO

Aditya Birla ARC leads race for RPower unit

RAJESH KURUP
Mumbai, July 18

THE RACE FOR Vidarbha Industries Power (VIPL), a subsidiary of Reliance Power, is heating up with three more companies, including Aditya Birla Asset Reconstruction Company and Reliance Asset Reconstruction Company (RARC), joining the fray.

Rare Asset Reconstruction (Rare ARC) and Asset Reconstruction Company (India), or Arcil, have also submitted expressions of interest (EOIs) under the Swiss Challenge method. While bids amounts submitted by the new entrants could not be immediately ascertained, sources close to the development said that Aditya Birla ARC is believed to be top bidder. Aditya Birla ARC is a joint venture between Aditya Birla Capital and Varde Partners.

Earlier in June, the lenders to VIPL had restarted the company's resolution process with its newly-appointed advisor, SBI Caps, inviting fresh bids. The bids were invited for the sale or one-time settlement of VIPL debt.

Three companies — Reliance Power, CFM Asset Reconstruction and National Asset Reconstruction Company (NARCL) — had earlier submitted suo moto bids for VIPL. SBI Caps will initiate the Swiss Challenge method and has fixed September 30 as the deadline to complete the process. CFM Asset Reconstruction had submitted a cash offer of ₹1,220 crore and that of NARCL was ₹1,120 crore, while Reliance Power, another Anil Ambani group firm, had offered ₹1,260 crore jointly with Varde Partners. Reliance Power's offer was an upfront payment in all-cash mode.

According to Reliance Power's annual report, VIPL had outstanding loans of ₹2,216



GATHERING PACE

■ Bids invited in June for sale or one-time settlement of Vidarbha's debt

■ Rare ARC and Arcil have also submitted expressions of interest

■ Vidarbha has outstanding loans of ₹2,216 crore as of March 31, 2022

■ SBI Caps Tto initiate Swiss Challenge method and has fixed September 30 as the deadline to complete the process

crore as of March 31, 2022. The lenders include State Bank of India, Canara Bank, Bank of Maharashtra, Punjab National Bank and Axis Bank, among others.

In July last year, the Supreme Court had rejected a plea by Axis Bank, following default of loans, to admit VIPL for corporate insolvency resolution process (CIRP). The company had moved the apex court after the National Company Law Tribunal had approved admitting it for CIRP, and later on March 2, 2021, the National Company Law Appellate Tribunal had refused to stay the process.

Google can't remove Disney app in tussle over charges: HC

THE MADRAS HIGH Court on Tuesday said Google cannot remove Disney's streaming service from its app store in the country and should receive a lower 4% fee for in-app purchases, a significant challenge to its payments business model.

Disney's lawsuit is the latest and most high-profile challenge to Google's policy of imposing a "service fee" of 11-26% on in-app payments in India. It introduced that after

an antitrust directive ruled against Google's earlier 15-30% fee and forced Google to allow third-party payments. Companies have argued that Google's new service fee system is just a cloaked version of its earlier system.

Disney, which runs the popular Disney+ Hotstar streaming app in India, challenged Google's new billing system in the Madras High Court. Its lawyers argued Google was threatening to remove the Hot-

star app if it didn't comply with new payments system. The court in a Tuesday hearing said Disney should now pay a 4% service fee to Google, and said the streaming app should not be removed from Google's app store. Further details of the order or the rationale of the decision are not known as the written order has not been made public.

Google did not respond to a request for comment.

— REUTERS

ROYAL ORCHID HOTELS LIMITED
Corporate Identity Number: L55101KA1986PLC007392
Registered Office: No.1, Golf Avenue, Adjoining KGA Golf Course, Bengaluru - 560 008. Phone: 080-41783000.
email ID: cosec@royalorchidhotels.com, Website: www.royalorchidhotels.com

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to provisions of Section 108 & 110 of the Companies Act, 2013 read with Rule 20, 22 of the Companies (Management and Administration) Rules, 2014, as amended and read with Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Ministry of Corporate Affairs, Government of India (MCA), General Circular Nos. 14/2020 dated April, 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021 and 3/2022 dated May 5, 2022, Circular no. 11/2022 dated December 28, 2022 respectively issued by the Ministry of Corporate Affairs (hereinafter collectively referred to as "MCA Circular"), Secretarial Standards on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), approval of the Members of the Company to transact the Business as set out in the Notice, by passing the resolution contained in it through Postal Ballot, is being sought only by way of remote e-voting process. The Company is extending the e-voting facility through Central Depository Services (India) Limited (CDSL) to its members to enable them to cast their vote electronically on the following Resolutions set out in the Notice of the Postal Ballot:

No.	Type of Resolution	Particulars
1.	Special Resolution	ACQUISITION OF REMAINING STAKE OF ICON HOSPITALITY PRIVATE LIMITED
2.	Special Resolution	APPROVAL OF MATERIAL RELATED PARTY TRANSACTION TO RE-BORROW/ BORROW A LOAN OF RS. 15 CRORES FROM MR.C.K. BALJEE

The dispatch of Notice of Postal Ballot to the Members has been completed on July 18, 2023 only by email to those Members whose email IDs are registered with the Integrated Registry Management Services Private Limited, Registrar and Share Transfer Agent (RTA) and Depositories in compliance with MCA circulars and SEBI circulars and the same is available on the website of the Company at www.royalorchidhotels.com and on the website of BSE Limited at www.bseindia.com, and NSE at www.nseindia.com. Notice of Postal Ballot is also available on the website of Central Depository Services (India) Limited (CDSL) at www.cdsindia.com.

The Board of Directors has appointed Mr. G. Shanker Prasad (Membership No. ACS 6357, C.P No. 6450) as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The detailed instructions for e-voting are given in the Notice of Postal Ballot. Members are requested to note the following:

- Members, whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Registrars and by the Depositories (in case of electronic shareholding) as on the 'cut-off date' i.e. Friday, July 07, 2023, shall be entitled to avail the facility of e-voting provided by Central Depository Services (India) Limited. For details relating to e-voting, please refer the Notice of Postal Ballot.
- The remote e-voting period begins on Wednesday, July 19, 2023 at 9:00 A.M. and end on Thursday, August 17, 2023 at 5:00 P.M. During this period the eligible shareholders of the Company, holding shares either in physical form or in dematerialised form, may cast their vote electronically. The remote e-voting module shall be disabled by CDSL for voting thereafter.
- Members holding shares in dematerialized form who have not registered their email addresses are requested to register/update their email addresses with respective depository participant(s). Members holding shares in physical form are requested to update their email addresses, the process of updating and contact details of officers for the same are available at the website of the Company i.e., www.royalorchidhotels.com.
- The result of Postal Ballot will be announced on or before Saturday, August 19, 2023 and will be uploaded on the website of the Company www.royalorchidhotels.com and will be communicated to BSE, NSE and CDSL.
- In case of any query and/or grievance, in respect of voting by electronic means, Members may contact at the following address: Mr. Rakesh Dalvi, Sr. Manager, CDSL, Marathon Fufurex, A-Wing, 25 th Floor, N.M. Joshi Marg, Lower Parel, Mumbai- 400013, Contact No. 1800225533 E-mail: helpdesk@cdsindia.com.

By Order of the Board
For Royal Orchid Hotels Limited
Sd/-
Date: 18.07.2023
Place: Bengaluru
Ranabir Sanyal
Company Secretary and Compliance Officer

Regd. Office: ICICI Bank Limited, ICICI Bank Tower, Near Chakki Circle, Old Padra Road, Vadodara, Gujarat. Pin – 390 007
Corporate Office: ICICI Bank Towers, Bandra- Kurla Complex, Bandra (E), Mumbai – 400 051
Branch Office: : ICICI Bank Limited, ICICI Bank Tower, Regional Office, Plot No. 12, Gachibowli, Hyderabad - 500032

PUBLIC NOTICE - INVITING EXPRESSION OF INTEREST FOR ASSIGNMENT OF FINANCIAL ASSET

In accordance with the policy of ICICI Bank Limited ("ICICI Bank") on assignment of financial assets and in line with the applicable regulatory guidelines, ICICI Bank hereby invites expression of interest ("EOI") from interested Asset Reconstruction Companies ("ARCs")/Banks/ Non-Banking Financial Companies ("NBFCs")/Financial Institutions ("FIs") for assignment of financial asset of a Real Estate company ("Borrower") having its registered office in Tamil Nadu.

ICICI Bank has granted financial assistance to the Borrower. The Loan outstanding of the financial asset (i.e. fund based exposure) as on June 30, 2023 is Rs. 719.4 million, secured by, inter alia, first charge on a commercial property on 1.76 acre land with a built-up area of 0.2 million square feet located at OMR Chennai, exclusive charge over the receivables and escrow and DSRA accounts held with ICICI Bank and a contractual comfort in the form of a corporate guarantee. Presently the Borrower is a non-performing asset with ICICI Bank and ICICI Bank had initiated a recovery suit before DRT against the Borrower and other obligors.

Further details of the Borrower background, Borrower financials including financial assistance provided to the Borrower by ICICI Bank, securities available to ICICI Bank against the financial assistance provided by ICICI Bank will be available in the Preliminary Information Memorandum ("PIM").

TERMS & CONDITIONS OF AUCTION FOR ASSIGNMENT OF FINANCIAL ASSET

- Reserve Price of the financial asset has been fixed at Rs. 550.0 million.
- Bid for assignment of financial asset is solicited only on CASH basis and above the Reserve Price with a mark-up of at least 5% over the reserve price.
- All banks/NBFCs/ARCs/FIs (referred individually as "Party" and collectively to as "Parties") are invited/ eligible for providing the EOI and participating in auction.
- The assignment shall be done in accordance with the extant RBI regulations and other applicable guidelines.
- Interested Parties who would like to participate in the auction are requested to intimate their willingness to participate by submitting, in writing, their EOI by email at the email id given in notice below, latest by July 26, 2023.
- The EOI needs to be submitted on the interested Party's letterhead signed by its authorised signatory, supported with evidence of authority of such authorized signatory (Board Resolution /Power of Attorney/equivalent document). The EOI shall compulsorily state the following:
 - That the Party intends to participate in the auction and that it would like to proceed with due-diligence in the Data Room (to be set up by ICICI Bank in ICICI Bank premises or organized in electronic mode at its discretion);
 - That the Party/ its nominee is eligible (under applicable laws and regulations) and has the capacity to enter into and conclude the purchase of the financial asset in accordance with the applicable laws and regulations of India;
 - That the Party has the financial capacity to undertake the purchase of the financial asset should its bid be accepted;
 - Names of the Authorized Official(s) along with their contact details (mobile number, e-mail IDs, etc.)
- ICICI Bank reserves the right to ask for information relating to the financial standing of the interested Parties or other documents in relation to such interested Parties (including annual reports/balance sheet/related party information/KYC related documents) at its sole discretion. ICICI Bank further reserves the right to declare an interested Party as ineligible in case KYC or any other documents/information are not furnished on demand or are incorrect, and the decision of ICICI Bank in this regard shall be final and binding on all Parties.
- Interested Parties who submit an EOI will be required to execute Non-Disclosure Agreement ("NDA") with ICICI Bank, in case if not executed earlier. Timeline for execution of NDA shall be communicated to the interested Parties who submit an EOI. Upon execution of NDA, PIM of the financial asset and Bid document with detailed terms and conditions shall be shared with the Interested Parties (those who have submitted EOI and executed NDA with the Bank). Such information will be furnished on the basis of the available data and shall not be deemed to be a representation of the quality of the financial asset. Further, ICICI Bank shall not be responsible for any error, misstatement or omission in the said particulars.
- Upon execution of NDA, access shall be provided to the Data Room for due diligence, post which Interested Parties are required to submit their final binding bid. The detailed terms and conditions along with the time period for due diligence shall be intimated to the Interested Parties separately by ICICI Bank through the Bid Document.
- Subject to the applicable laws and regulations, ICICI Bank reserves the right to add, remove or modify the terms of assignment of the financial asset at any stage without assigning any reason and without incurring any liability of whatsoever nature to any Party or person, and the decision of ICICI Bank in this regard shall be final and binding on all Parties. Further, subject to applicable laws and regulations, ICICI Bank reserves the right to reject and/or cancel and/or defer the assignment of the financial asset at any stage, without assigning any reason and the decision of ICICI Bank in this regard shall be final and binding on all Parties. Additionally, ICICI Bank also reserves its rights to reject any EOI received after the stipulated timeline mentioned in this public notice.
- Each Party expressly acknowledges and agrees in connection with its participation in the proposed assignment of the financial asset that for such Party's participation in the process such Party has been, and will continue to be, solely responsible for its own due diligence, independent appraisal and investigation of all risks arising under or in connection with the financial asset including but not limited to:
 - the financial condition, status and nature of the Borrower;
 - the legality, validity, effectiveness, adequacy or enforceability of any financing document and any other agreement, arrangement or document entered into, made or executed in anticipation of, under or in connection with the financial asset;
 - whether that Party has recourse, and the nature and extent of that recourse, against the Borrower or other obligors or any of its or their respective assets under or in connection with the financial asset, or any financing document, other agreement, arrangement or document entered into, made or executed in connection with the financial asset;
 - the adequacy, accuracy and/or completeness of any information provided by ICICI Bank or by any other person under or in connection with the financial asset; and
 - that each Party is solely responsible for any such checks or due diligence it is required to carry out and that it may not rely on any statement in relation to such checks or due diligence made by ICICI Bank.
- The assignment of the financial asset would be on "As is where is" basis, "As is what is" basis and "Without Recourse" basis. Detailed terms & conditions and the process for sale of financial asset shall be mentioned in the Bid Document and the Bid Document shall be binding on the Parties.

For any further clarifications with regards to submission of EOI/ any other point mentioned above, kindly contact Mr. Kolla Raghuram, Assistant General Manager, on +91-7702400164 or write at kolla.raghuram@icicibank.com / Mr. Vineel Kambala, Chief Manager, on +91-7337558433 or write at vineel.kambala@icicibank.com

This notice and contents hereof are subject to any prevailing laws, rules and regulations of India.
Disclaimer: The particulars in respect of the aforesaid auction/financial asset specified herein above have been stated to the best of the information and knowledge of the undersigned, who shall however not be responsible for any error, misstatement or omission in the said particulars

Date :JULY 19, 2023
Place :Chennai

Sd/-
Authorized Signatory
For ICICI Bank Limited

Aurum PropTech Limited
(formerly known as Majesco Limited)
CIN L72300MH2013PLC244874
Registered Office: Aurum Q1, Aurum Q Parc, Thane Belapur Road, Navi Mumbai, Thane, Maharashtra-400710 India.
Tel. No.: 022-3000 1700; Website: www.aurumproptech.in; Email.: investors@aurumproptech.in

EXTRACT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2023

Particulars	₹ in lakhs except per share data)			
	Unaudited	Audited	Unaudited	Audited
	Quarter Ended June 30, 2023	Quarter Ended March 31, 2023	Quarter Ended June 30, 2022	Year Ended March 31, 2023
Total income from Operations (net)	4,416	4,536	1,464	12,687
Net Loss for the period (before Tax, Exceptional and/or Extraordinary items)	(1,879)	(1,368)	(962)	(4,990)
Net Loss for the period before tax (after Exceptional and/or Extraordinary items)	(1,879)	(1,368)	(962)	(4,990)
Net Loss for the period after tax (after Exceptional and/or Extraordinary items)	(1,612)	(983)	(799)	(3,913)
Total Comprehensive Loss for the period [Comprising Loss for the period (after tax) and Other Comprehensive Income (after tax)]	(1,611)	(979)	(856)	(4,009)
Equity Share Capital	1,968	1,968	1,968	1,968
Reserve (excluding Revaluation Reserve as shown in the Balance sheet of previous year)	NA	NA	NA	20,286
Earning per Share (of ₹ 5/- each) (for continuing and discontinued operations)				
(a) Basic	(3.21)	(1.52)	(1.93)	(7.51)
(b) Diluted	(3.21)	(1.52)	(1.93)	(7.51)

Notes:-

1. Extract of Standalone Unaudited Financial Results for the first quarter ended June 30, 2023 under Regulation 47(1)(b) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015:

Key data relating to Standalone Unaudited Financial Results for the First Quarter ended June 30, 2023

Particulars	₹ in lakhs)			
	Unaudited	Audited	Unaudited	Audited
	Quarter Ended June 30, 2023	Quarter Ended March 31, 2023	Quarter Ended June 30, 2022	Year Ended March 31, 2023
Total Income	508	482	241	1,586
Loss before Tax	(556)	(426)	(355)	(1,399)
Tax Expenses	(126)	(27)	(72)	(275)
Net loss after tax	(430)	(399)	(283)	(1,124)

2. The above Consolidated Financial Results were reviewed by the Audit Committee on July 18, 2023 and were thereafter approved by the Board at its meeting held on July 18, 2023.

3. The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the full format of Quarterly Unaudited Financial Results are available on the Stock Exchanges website www.bseindia.com, www.nseindia.com and on the Company's website www.aurumproptech.in

For Aurum PropTech Limited

Onkar Shetye
Executive Director
DIN: 06372831

Place : Navi Mumbai
Date : July 18, 2023

SCHEDULE - I
FORM - A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF "FILTRONICS COMPONENTS PRIVATE LIMITED"

1. NAME OF THE CORPORATE PERSON	FILTRONICS COMPONENTS PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	September 16, 1999
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Ministry of Corporate Affairs The Registrar of Companies, Pune
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U29197PN1999PTC013987
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	427, Sindh housing Society Road no. 4, Aundh NA Pune 411007, Maharashtra IN
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	June 20, 2023
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Atul Mehta Reg No: IBB/PA-002/IPN01062/2020-2021/13458 Add : 201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai -400 018 Tel : +91 (22) 6611 9696 Direct Extn.: 603 Mobile : +91 9820223978 Email - atul@mehta-mehta.com
8. LAST DATE FOR SUBMISSION OF CLAIMS	July 20, 2023

Notice is hereby given that the FILTRONICS COMPONENTS PRIVATE LIMITED (the "Corporate Person") has commenced Voluntary Liquidation on June 20, 2023. The stakeholders of FILTRONICS COMPONENTS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before July 20, 2023, to the liquidator at the address mentioned against Item 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date : July 19, 2020
Place: Mumbai

Atul Mehta
Liquidator
Reg No: IBB/PA-002/IPN01062/2020-2021/13458

TASTY BITE EATABLES LIMITED
Regd Off: 201-202, Mayfair Towers, Wakdewadi, Shivajinagar, Pune – 411 005 Tel: 020 3021 6000; Fax: 020 3021 6048; CIN: L15419PN1985PLC037347
Website: www.tastybite.co.in; e-mail: info@tastybite.com

NOTICE OF 39TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that:

The 39th Annual General Meeting (AGM) of Members of the Company will be held on Wednesday, 9th day of August 2023, at Hotel Sheraton Grand Pune, RBM Road, Pune – 411001 at 11.00 a.m. IST to transact the business as set out in the Notice of AGM. The Company has sent the notice of AGM together with the Annual Report for FY 2022-23 on Tuesday, 18 July 2023 through electronic mode to members whose e-mail address are registered with the Company/Depositories. The Annual Report for Financial Year 2022-23 is available and can be downloaded from the Company's website www.tastybite.co.in and from the website of the Stock Exchanges i.e. www.bseindia.com and www.nseindia.com and from the website of the Registrar and Transfer Agent ("RTA") <https://evoting.kfintech.com/public/Downloads.aspx>.

As per Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing its members the facility to exercise their right to vote on all resolutions proposed to be passed at the 39th AGM using electronic voting system (e-voting) provided by KFin Technologies Limited (KFin). Members are requested to follow the instructions comprising manner of e-voting which have been given in the Notice of AGM.

The remote e-voting period commences on Saturday, 5 August 2023 (09.00 a.m. IST) and ends on Tuesday, 8 August 2023 (05.00 p.m. IST). During this period, Members may cast their vote electronically. The remote e-voting module shall be disabled by KFin thereafter. Once the vote on a resolution is cast by a Member, the Member shall not be allowed to modify it subsequently. The Company shall also provide facility for voting through polling at the AGM and members attending the AGM who have not already casted their vote by remote e-voting shall be able to exercise their right to vote at the AGM. The members who have cast their votes by remote e-voting prior to the AGM may also attend/participate in the AGM but shall not be entitled to cast their vote again.

A person whose name is recorded on the Register of members or in the Register of Beneficial owners maintained by the Depositories as on the cut-off date i.e. 28 July 2023 only shall be entitled to avail the facility of e-voting or voting at the AGM.

Any person who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice of the AGM and holds shares as on the cut-off date of 28 July 2023 may follow the instructions for e-voting mentioned in the Notice. In case such shareholder has not updated his/her PAN with the Company or the Depository Participant, may obtain the sequence no. by sending are quest at evoting@kfintech.com or rakumar.kale@kfintech.com or secretarial@tastybite.com.

If you have not registered your email address with the Company / Depository you may please follow below instructions for obtaining login details for e-voting:

Physical Holding	Please send a request to the Registrar and Transfer Agent of the Company, KFin ateinward.ris@kfintech.com providing Folio No., name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested/scanned copy of Aadhar Card) for registering email address.
Demat Holding	Please contact your Depository Participant (DP) and register your email address and bank account details in your demat account, as per the process advised by your DP.

For electronic voting instructions, Shareholders may go through the instructions in the Notice of 39th AGM and in case of any queries/grievances connected with e-voting, Members may refer the Frequently Asked Questions ("FAQs") and e-voting User Manual for Members available at the download section of <https://evoting.kfintech.com> or evoting@kfintech.com. For any queries / grievances, in relation to e-voting, Members may also contact Mr. Vijay Ravuri, KFin Technologies Limited atevoting@kfintech.com or call Toll Free No.: 1800-309-4001 for any further clarifications. The details of the 39th AGM is available on the website of the Company at www.tastybite.co.in, KFin's website <https://evoting.kfintech.com>, BSE Limited at www.bseindia.com, and National Stock Exchange of India Limited at www.nseindia.com.

It is further notified that pursuant to Regulation 42 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Section 91 of the Companies Act, 2013, the Register of Members and the Share Transfer Books of the Company will remain closed from Saturday, 15 July 2023 to Wednesday, 9 August 2023 (both days inclusive) in connection with AGM and for the purpose of determining the shareholders eligible for receiving the dividend. This has been already informed via separate newspaper advertisement published on 04 July 2023.

Date: 18 July 2023
Place: Pune

For Tasty Bite Eatables Limited
Minal Talwar
Company Secretary
Membership No.: A27285

NEW IDEAS IN BUSINESS.

NEW IDEAS BEFORE THEY BECOME BUSINESS.

THE FINANCIAL EXPRESS

Read to Lead

financialexp.epappr.in

Pune